

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**APODIS HOTELS AND RESORTS LIMITED**

**RELEVANT PARTICULARS**

1.	Name of the Corporate Debtor	<b>Apodis Hotels And Resorts Limited</b>
2.	Date of incorporation of corporate debtor	08/05/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	<b>U55101MH2008PLC200363</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 408, 4 th floor, Metro Avenue pereira Hill Road, Andheri Kurla Road, Andheri East, Airport (Mumbai) Mumbai Maharashtra, India,400099
6.	Insolvency commencement date in respect of corporate debtor	CIRP order pronounced & communicated on <b>17/10/2023</b>
7.	Estimated date of closure of insolvency resolution process	<b>14.04.2024</b> (180 days from the intimation of order to IRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name –IP. Megha Agrawal</b> (Partner in Synergy Insolvency Professionals LLP) <b>Registration Number -</b> IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address-</b> 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) <b>Email :</b> ip.meghaagrwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Synergy Insolvency Professionals LLP</b> Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. <b>E-Mail:</b> cirp.apodis@gmail.com
11.	Last date for submission of claims	<b>31/10/2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	NA
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **Apodis Hotels and Resorts Limited** (order dated 17.10.2023, order communicated on 17.10.2023)

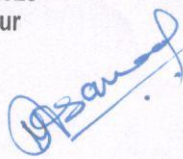
The creditors of **Apodis Hotels and Resorts Limited**, are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date:19.10.2023

Place: Nagpur




SD/-  
IP Megha Agrawal  
Interim Resolution Professional  
For Apodis Hotels and Resorts Limited  
IBBI/IPA-001/IP-P01456/2018-19/12272  
AFA valid up to – 02.10.2024  
**Email:** cirp.apodis@gmail.com  
**Registered address:** - 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012.  
**Email:** ip.meghaagrwal@gmail.com



**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF APODIS HOTELS AND RESORTS LIMITED**

**RELEVANT PARTICULARS**

1. Name of the Corporate Debtor	Apodis Hotels And Resorts Limited
2. Date of incorporation of corporate debtor	08/05/2008
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor	U55101MH2008PLC200363
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 408, 4th floor, Metro Avenue Pereira Hill Road, Andheri Kurla Road, Andheri East, Airport (Mumbai) Maharashtra, India, 400099
6. Insolvency commencement date in respect of corporate debtor	CIRP order pronounced & communicated on 17/10/2023
7. Estimated date of closure of insolvency resolution process	14.04.2024 (180 days from the intimation of order to IRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name-IP Megha Agrawal (Partner in Synergy Insolvency Professionals LLP, Registration Number- IBB/IFA-001/IP-P01456/2018-19/12272
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address-001, Shivranjani Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) E-mail: ip.meghaagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Synergy Insolvency Professionals LLP Plot no.72, Anjaneya Niwas, Opp. Dev Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. E-Mail: cirp.apodis@gmail.com
11. Last date for submission of claims	31/10/2023
12. Classes of creditors, if any, under class (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	NA
14. a) Relevant Forms and b) Details of authorised representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the Apodis Hotels and Resorts Limited (order dated 17.10.2023, order communicated on 17.10.2023).  
The creditors of Apodis Hotels and Resorts Limited, are hereby called upon to submit their claims with proof on or before the interim resolution professional at the address mentioned against entry no.10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.

**Date:** 19/10/2023  
**Place:** Nagpur

**Sd/-**  
IP Megha Agrawal  
Interim Resolution Professional  
For Apodis Hotels and Resorts Limited  
IBBI/IFA-001/IP-P01456/2018-19/12272  
AFA valid up to - 02.10.2024  
E-mail: cirp.apodis@gmail.com  
Registered address: - 001, Shivranjani Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012.  
E-mail: ip.meghaagrawal@gmail.com

**FINCARE Small Finance Bank**

**PUBLIC NOTICE FOR CHANGE OF BRANCH ADDRESS**

This is to bring to the General Public and Customers of Fincare Small Finance Bank Limited, that the address of following branch will be changed. All accounts/transactions currently maintained at the branch will remain the same. The details of the old vis-à-vis new address of the location along with effective date of change is enclosed with notice as Annexure-A. Customers are requested to contact the Branch Manager/visit the new location for their transactions. For more information, please visit us or contact Branch Manager of following branch. The contact number of Branch Manager is provided in the Annexure-A attached with this notice. **Fincare Small Finance Bank Limited.**

**"Annexure-A"**

No.	Branch	State	Effective Date of Change of Address	Old Address	New Address	Contact No.
1	PALANPUR -10028	GUJARAT	25-Nov-23	Fincare Small Finance Bank Limited Shop No-15 To 18, 1st Floor, Trinity Complex, Nr. Sbi, Above Au Bank, Abu Road, At & Post-Palanpur, Dist-Banskantha, Guj-385001	Fincare Small Finance Bank Limited Shop No-4 & 5, Rudra Arcade, 1st Floor, Above Idbi Bank, Dassa Palanpur Highway, And Near Banas Distric Bank, At Post-Palanpur, Dist-Banskantha, Gujarat, Pin-385001	9409422457

**Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**  
Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

**APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas, the undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER'S & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DESCRIPTION OF THE PROPERTY POSSESSED	DATE OF POSSESSION
Loan A/c No.X0HLMES00002037961 MAHENDRASINH RANJITSINH ZALA, RANJITSINH TAMBUHA ZALA, UPENDRASINH RANJITSINH ZALA, RATUBA RATANSINH ZALA All are Residing -47-magpara-1, Luhariya Sosa Same Mahesana, Gujarat 384001 Also At : 3, Yamaji Society, Ramasana Ramasana Mahesana 384002	20-02-2023	Rs.2034913/- (Rupees Twenty Lakhs Thirty Four Thousand Nine Hundred Thirteen Only)	ALL THAT RIGHT, TITLE AND INTEREST OF PROPERTY BEARING HOUSE NO.32-A OF JAY MADI SOCIETY/ADM. BUILT UP AREA 40.00 SQ.MTRS. WHICH IS SITUATED IN REVENUE SURVEY NO.1030 (OLD SURVEY NO.138,139,154) OF MAJUE RAMOSANA SIM, TA.DIST.MAHESANA	14-10-2023 Possession

**Authorised Officer, M/s. Cholamandalam Investment and Finance Company Limited**  
**Date:** 14-10-2023  
**Place:** Mehsana

**IndiaShelter INDIA SHELTER FINANCE CORPORATION LTD.**  
Home Loans Registered Office: Plot-15 6th Floor, Sec-44, Institutional Area, Gurgaon, Haryana-122002  
Branch Office: Parimal Prime, 3rd Floor, 15a Sardarnagar, Sarveshwar Chowk, Dr.Yagnik Road, Rajkot 360001

**PUBLIC NOTICE-AUCTION FOR SALE OF IMMOVABLE PROPERTY**

(Under Rule 9(1) Of The Security Interest (enforcement) Rules, 2002) Notice For Sale Of Immovable Property Mortgaged With India Shelter Finance Corporation (sic) (secured Creditor) Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. Notice is hereby given to the Public in General And In Particular To The Borrower(s) And Guarantor(s) Or Their Legal Heirs/ Representatives That The Below Described Immovable Property Mortgaged/Charged To The Secured Creditor, The Possession Of Which Has Been Taken By The Authorized Officer Of Isfc (secured Creditor), Will Be Sold On 04.11.2023/Date Of Auction/ Sale As Is Where Is, "as is What is" And "what Ever There is" Basis For Recovery Of Outstanding Dues From The Mentioned Borrowers, Co-Borrowers Or Guarantors. The Reserve Price And The Earned Money Deposit is Mentioned Below The Sealed Envelope Containing Emd Amount For Participating In Public Auction Shall Be Submitted To The Authorized Officer Of Isfc. On Or Before 03.11.2023 Till 5 PM At Branch/Corporate Office: Parimal Prime, 3rd Floor, 15a Sardarnagar, Sarveshwar Chowk, Dr.Yagnik Road, Rajkot 360001

Loan Account No.	Name of Borrower(s) Co-Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice	Type of Possession (Under Constructive/ Physical)	Reserve Price	Earnest Money
HL35LJLON500 000542547 & AP-10090034	Mrs. Labhuben Rathod & Mr. Jayrajibhai Rathod	Dated: 13-02-2022 (Rupees Eight Lakh Eighty Seven Thousand Four Hundred Ninty Nine And Five Paise Only)	Physical Possession	Rs. 89,190/- (Rupees Eighty Nine Thousand Ninety Only)	Rs. 89,190/- (Rupees Eighty Nine Thousand Ninety Only)

**Terms and conditions:**  
1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: Office No- Parimal prime, 3rd floor, 15A Sardarnagar, Sarveshwar Chowk, Dr.Yagnik Road, Rajkot 360001 between 10.00 a.m. to 5.00 p.m. on any working day.  
2) The immovable property shall not be sold below the Reserve Price.  
3) All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above. EMD amount favouring the India Shelter Finance Corporation Limited payable at Delhi. The EMD amount will be returned to the unsuccessful bidders after auction.  
4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorized Officer to decline acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.  
5) The prospective bidders can inspect the property on 26.10.2023 between 11.00 A.M and 5.00 P.M with prior appointment.  
6) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorized Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty.  
7) In case the 15th day deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorized Officer on or before the 15th day after the date of confirmation of the sale of the property, exclusive of such day of the 15th day if a Sunday or other holiday, then on the first working day after the 15th day.  
8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd., and the defaulting purchaser shall lose all claims to the property.  
9) The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments/ offices. The Company does not undertake any responsibility of payment of any dues on the property.  
10) TDS of 1% if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.  
11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.  
12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.  
13) The Authorized Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason therefor and also to modify any terms and conditions of this advertisement without any prior notice.  
14) Interested bidders may contact Mr. Aashish Bhatt & Mr. Kishan Chauhan Mob- 7874110808/635403032 during office hours (10.00 AM to 6.00 PM).

**15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR**

The above-mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.  
**Mr. Aashish Bhatt & Mr. Kishan Chauhan Mob-7874110808/635403032 (AUTHORIZED OFFICER)**  
**Date:** 19-10-2023, **Place:** Gujarat  
**INDIA SHELTER FINANCE CORPORATION LTD**

**POSESSION NOTICE**  
(for immovable property)

**Whereas,**  
The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **24.02.2022** calling upon the Borrower(s) **SARVAIYA DULABHAI G DULABHAI GANESHBAI SARVAIYA (PROPRIETOR- M/S VIJAY FAISHON) AND SARVAIYA SURBAIN ALIAS PURIBEN DULABHAI SARVAIYA** to repay the amount mentioned in the Notice being **Rs.16,65,652.38 (Rupees Sixteen Lakh Sixty Five Thousand Six Hundred Fifty Two and Paise Thirty Eight Only)** against Loan Account No. **HHESUR00322470** as on **09.02.2022** and interest thereon within 60 days from the date of receipt of the said Notice.  
The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **15.10.2023**.  
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.16,65,652.38 (Rupees Sixteen Lakhs Sixty Five Thousand Six Hundred Fifty Two and Paise Thirty Eight Only)** as on **09.02.2022** and interest thereon.  
The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY, PREMISES OF PLOT NO. 322, WITH CONSTRUCTION, ADMEASURING 42.36 SQ. MTRS., IN YOGIDHARA SOCIETY, UTRAN SURAT CONSTRUCTED ON PLOT NO. 228 TO 345 OF F.P. NO. 29 OF T.P.NO. 73 (UTRAN) IN BLOCK NO. 54 OF R. S. NO. 8/1, 8/3 & 9, SITUATED AT MOJIE: UTRAN TALUKA: CHORYASI, SUB DISTRICT, SURAT -04, (KATRAGAM), DIST, SURAT, IN THE STATE/ UNION TERRITORY OF GUJARAT TOGETHER WITH UNDIVIDED SHARE IN THE LAND AND ALL THE STRUCTURE THEREON AND BOUNDED AS FOLLOWS:

ON OR TOWARDS THE EAST : PLOT NO. 321  
ON OR TOWARDS THE WEST : PLOT NO. 323  
ON OR TOWARDS THE NORTH : SOCIETY ROAD  
ON OR TOWARDS THE SOUTH : PLOT NO. 292

**Date :** 15.10.2023  
**Authorised Officer**  
**Place:** SURAT  
**INDIABULLS HOUSING FINANCE LIMITED**

**SERA INVESTMENTS & FINANCE INDIA LIMITED**  
CIN: L51900GJ1985PLC110976  
Regd. Office: 306, 3rd Floor, Ashirwad Paras-1, Near Kanti Bhawad PMT, Opposite Andaj Plot, S. G. Highway, Makarba, Ahmedabad -380051, Gujarat  
Email: shwetamasirshah1997@gmail.com  
Website: www.serainvestments.com

**NOTICE OF EXTRA-ORDINARY GENERAL MEETING**

Members are hereby informed that dispatch of the Extra-Ordinary General Meeting Notice dated October 13, 2023 (along with the Explanatory Statement) to the members of the Company in respect of the Resolutions as set out in the Notice of Extra-Ordinary General Meeting has been completed on Wednesday, October 18, 2023.

Item no. 1. To consider and approve increase in authorised share capital of the company.  
Item no. 2. To issue fully convertible equity warrants on Preferential basis.  
Item no. 3. To consider and appoint Mrs. Amoli Shah (DIN: 08090873) as a Director of the company under Non-Executive category.  
Item no. 4. To consider and appoint Mr. Nishith Trivedi (DIN: 10332082) as an Independent Director of the company.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by Companies (Management and Administration) Rules, 2015, and Regulation 44 of the Listing Obligations and Disclosure Requirements Regulations, 2015, Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM, provided by CDCL and the business may be transacted through such voting.

The e-voting period commences on Tuesday, November 07, 2023 at 09.00 a.m. and ends on Thursday, 9, November 2023 at 5.00 p.m. IST. During this period, Members may cast their vote electronically. The e-voting module shall be disabled by CDCL thereafter. A vote once cast on the resolution, would not be allowed to be changed subsequently.

Only those Shareholders, who will be present at the EGM and who did not cast their vote on the resolutions set forth in the Notice of EGM by remote e-voting prior to the EGM and are otherwise not barred from doing so shall be eligible to vote at the EGM on such resolutions. Shareholders who have voted through remote e-voting will be eligible to attend the EGM and their presence shall be counted for the purpose of quorum, however such Shareholders shall not be entitled to cast their vote again at the EGM on such resolution(s) for which the Shareholder has already cast the vote through remote e-voting. The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Friday, November 03, 2023 (Cut-Off date). Any person, who is a Member of the Company as on the cut-off date is eligible to cast vote on all the resolutions set forth in the Notice of EGM using remote e-voting or voting at the EGM.

For details relating to remote e-voting, please refer to the Notice of the EGM. In case of any queries relating to voting by electronic means, please refer to the FAQ and e-voting manual available at [www.evotingindia.com](http://www.evotingindia.com) or contact at 022-23058542/43, in case of any grievance relating to e-voting please contact Mr. Rakesh Dahi, Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mangal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or call 022-23058542/43.

**For, SERA INVESTMENTS & FINANCE INDIA LIMITED**  
(Formerly Known as Kapashi Commercial Limited)  
**Sd/-**  
**SAGAR SAMIR SHAH**  
WHOLE-TIME DIRECTOR  
**Date:** 18/10/2023  
**Place:** Ahmedabad  
**DIN:** 03082857

**Aavas FINANCIERS LIMITED**  
(Formerly known as AU HOUSING FINANCE LIMITED) (CIN:L65922RJ2011PLC034297)  
Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020

**POSESSION NOTICE**

Whereas, the undersigned being the Authorised Officer of **Aavas FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned as below.  
The borrower and Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of **Aavas FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED")** for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
MEHULBHAI HASMUKHDBHAI VYAS, Mrs. RAJESHRI BEN MEHULBHAI VYAS (A/c No.) LNBAD02218-190081150	09 Aug 2023 Rs 4229966/- 08 Aug 2023	FLAT NO. 303, 3RD FLOOR, BLOCK NO. 28, 32, 30, 33, 27, 31, 65, 17, 71, 19/A, 29/A, 25, 21/A, 28, 22, 18/A, 29/B, GODREJ GARDEN CITY, MOJUE JAGATPUR, GHATLODIYA, AHMEDABAD, GUJARAT Admeasuring 127.46 Sq. Mtrs	Symbolic Possession Taken on 16 Oct 23
USHABEN PRAVINBHAI DHAPA, Mr. PRAVINBHAI B DHAPA (A/c No.) LNBHV16822-230241587	09 Aug 2023 Rs 561198/- 08 Aug 2023	GAMTAL PROPERTY HOUSE NO. 910, VILLAGE MALAV, MAHUVA, BHAVNAGAR, GUJARAT Admeasuring 153.29 Sq. Mtrs	Symbolic Possession Taken on 16 Oct 23
FULSANG ARHERAJI SOLANKI, Mrs. KALASHBA FULSANG SOLANKI (A/c No.) LNBAD00518-190075148	09 Aug 2023 Rs 539578/- 08 Aug 2023	PROPERTY NO. 1201, MOJUE BHOYANI, DETROIT, AHMEDABAD, GUJARAT Admeasuring 4951.54 Sq. Ft. (As per Mortgage Deed)	Symbolic Possession Taken on 16 Oct 23
VINODJI MAFATJI THAKOR, Mrs. ANITABEN THAKOR VINODJI (A/c No.) LINGNG00620-210176518	09 Aug 2023 Rs 452711/- 08 Aug 2023	MILKAT NO.1344, MIRA PURA, THAKOR VAS, NR.PRIMARY SCHOOL, ANANDPURA ROAD, AT KUKARVADA, TA-VIAPUR, DIST. MEHSANA, GUJARAT Admeasuring 720 Sq. Ft.	Symbolic Possession Taken on 16 Oct 23
MANISHABEN SAMATBHAI KUDHYIA, Mr. SAMATBHAI RANCHOBHAI KUDHYIA (A/c No.) LNRKM16822-230255631	09 Aug 2023 Rs 353835/- 08 Aug 2023	ALL THAT PIECE AND PARCEL OF LAND BEARING UMRALI GRAM PANCHAYAT GAMTAL PROPERTY/HOUSE NO. 136, AT UMRALI, TA. RAJKOT, GUJARAT Admeasuring 144.42 Sq. Mtrs	Symbolic Possession Taken on 16 Oct 23
DHANJIBHAI RAMABHAI RAVAT, Mr. KISHANKUMAR DHANJIBHAI CHENVA, Mrs. POONAM BEN DAHYABHAI CHENVA (A/c No.) LNBAD00518-190085518	09 Aug 2023 Rs 339853/- 08 Aug 2023	PROPERTY SITUATED AT MAJUE KAMBOSANI PROPERTY NO.1046/1/1 AT KAMBOSANI GRAM PANCHAYAT, TAL.VADALI, DIST. SABARKANTHA GUJARAT Admeasuring 53.71 Sq. Mtrs	Symbolic Possession Taken on 16 Oct 23
ISHAN RAJENDRAKUMAR MAHETA, Mr. RAJENDRAKUMAR MAHETA (A/c No.) LNKDIO2918-190089810	09 Aug 2023 Rs 135755/- 08 Aug 2023	PROPERTY BEARINGIN GRAM PANCHAYAT PROPERTY NO. 277, VANIYA VAS, MOJUE SURAJ, MAHESANA, GUJARAT Admeasuring 65.0321 Sq. Mtrs	Symbolic Possession Taken on 16 Oct 23
ARVINDBHAI MOHANBHAI SARVAIYA, Mr. ARVINDBHAI MOHANBHAI SARVAIYA, Mrs. REKHA BEN ARVINDBHAI SARVAIYA (A/c No.) LNRJO2216-170035405	10 Aug 23 Rs 1135122.4/- 9 Aug 23	PLOT NO-105 (P), JIJANA GAMTAL, JIJANA VILLAGE, NEAR KUVADVA, RAJKOT, GUJARAT Admeasuring 167.22 Sq. Mtrs	Symbolic Possession Taken on 16 Oct 23
KEYURBHAI MAHESHBHAI UPADHYAY, Mrs. JYOTI KEYUR UPADHYAY (A/c No.) LNNAR01416-170035994	10 Aug 23 Rs 915075.41/- 9 Aug 23	FLAT NO. 410, FOURTH FLOOR, BLOCK C, VEDIKA RESIDENCY, FINAL PLOT NO. 83 PAKI, T.P. SCHEME NO. 57, SURVEY NO. 57/3/1 & 57/3/2, NAROL, AHMEDABAD, GUJARAT Admeasuring 71 Sq. Yard	Symbolic Possession Taken on 16 Oct 23
SANDIP RAVINDRABHAI PATEL, Mrs. BHANUBEN RAVINDRAKUMAR PATEL (A/c No.) LNBAD00315-160019654	10 Aug 23 Rs 787438.41/- 9 Aug 23	FLAT NO B/505, FIFTH FLOOR, VEDIKAA RESIDENCY, FINAL PLOT NO. 83 PAKI, T.P. SCHEME NO. 57, SURVEY NO. 57/3/1 & 57/3/2, NAROL, AHMEDABAD, GUJARAT Admeasuring 67 Sq. Yard	Symbolic Possession Taken on 16 Oct 23
ANKESHKUMAR NAROTTAMBHAI PATEL, Mrs. ANURADHA ANKESHKUMAR PATEL (A/c No.) LNBAD00315-160019617	10 Aug 23 Rs 793778.41/- 9 Aug 23	FLAT NO B/507, FIFTH FLOOR, VEDIKAA RESIDENCY, FINAL PLOT NO. 83 PAKI, T.P. SCHEME NO. 57, SURVEY NO. 57/3/1 & 57/3/2, NAROL, AHMEDABAD, GUJARAT Admeasuring 67 Sq. Yard	Symbolic Possession Taken on 16 Oct 23
ANKESHKUMAR NAROTTAMBHAI PATEL, Mrs. ARUNABEN ANKESHKUMAR PATEL (A/c No.) LNBAD00315-160019665	10 Aug 23 Rs 792389.41/- 9 Aug 23	FLAT NO B/502, FIFTH FLOOR, VEDIKAA RESIDENCY, BESIDE AKRUTI TOWNSHIP, FINAL PLOT NO. 83 PAKI, T.P. SCHEME NO. 57, SURVEY NO. 57/3/1 & 57/3/2, NAROL, AHMEDABAD, GUJARAT Admeasuring 67 Sq. Yard	Symbolic Possession Taken on 16 Oct 23
MAHESHBHAI DULABHAI KALSHARIA, Mrs. ASHMITABEN MAHESHBHAI KALSHARIA (A/c No.) LNSUR00315-160017578	12 May 23 Rs 597584.41/- 11 May 23	FLAT NO -106, 1ST FLOOR, NAVDURG PALACE, LAKSHMI NARAYAN SOCIETY, PLOT NO. 53 TO 56, BLOCK NO. 115 PAKI, SURVEY NO. 131, KADODARA, PALSANA, AHMEDABAD, GUJARAT Admeasuring 667 Sq. Ft.	Physical Possession Taken on 16 Oct 23
KANAIYAL KISHANCHAND KANAIYAL, Mrs. NAYNABEN KANAIYAL DASANI, Mr. DASANI RAVIKUMAR KANAIYAL (A/c No.) LINGD02918-190083174	09 Aug 2023 Rs 236911/- 08 Aug 2023	RESIDENTIAL PROPERTY SITUATED AT SANJELI, C.S NO -402/C PAKI, 403/D PAKI, VILLAGE SANJELI, ZHALOD, DAHOD, GUJARAT Admeasuring 52.26 Sq. Mtrs	Symbolic Possession Taken on 17 Oct 23
DAXABEN BHANABHAI MAKKA, Mr. BHANABHAI HARADASBHAI MAKKA (A/c No.) LNJUN16822-230255332	09 Aug 2023 Rs 458818/- 08 Aug 2023	HOUSE CONSTRUCTED ON GAMTAL LAND, PROPERTY NO. 459, VILLAGE KANERI, TA. KESHOD, DIST. JUNAGADH, GUJARAT Admeasuring 107.59 Sq. Mtrs	Symbolic Possession Taken on 17 Oct 23

**Authorised Officer Aavas Financiers Limited**  
**Date:** 19-10-2023  
**Place:** Jaipur

**Bank of Baroda**

**Puna Kumbharia Branch : Plot No. 12-13, Nr. Tata Motors Auto Paint, At. Magob, Tal. Choryasi, Dist. Surat, Pin - 395010, Phone No. 0261 - 2640029, 2640030.**

**POSSESSION NOTICE (PHYSICAL)**  
(For Immovable Properties)

Whereas, the undersigned being the authorized officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated calling upon the borrowers to repay the amount mentioned in the notice being the amount with further interest and cost etc. within 60 days from the date of receipt of the said notice.  
The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken **Physical Possession** of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the **15th day of October of the year 2023**.  
The Borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **Bank of Baroda, Puna Kumbharia Branch, Surat**. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTIES**

Sr. No.	Borrower's Name	Demand Notice Date & Amount (Rs.)	Description of the Properties
1.	Mr. Avadheshkumar Dayashankar, Mr. Gargi Avadheshkumar & its Guarantors Mr. Purjibhai Kashinath Patil	03.09.2022 Rs. 8,71,650/- as on 03.09.2022 + unapplied interest from 01.09.2022 + Legal & Other Expenses	All that piece and parcel of immovable property bearing Plot No. 36 (After KJP Block No. 72/36) admeasuring about 48.00 Sq. Yards equivalent to 40.15 Sq. Mtrs. Together with undivided proportionate share in Road and COP admeasuring about 23.56 Sq. Mtrs. "ARADHANA GLORIOUS" situated on the land bearing Block No. 72/Rev. S.No.63) admeasuring 48399.00 Sq. Mtrs. of Village - Jolva Sub District-Taluka-Palsana District Surat, Property in the name of Mr. Avadheshkumar Dayashankar & Mr. Gargi Avadheshkumar. Bounded by :- North : Plot No. 37, South : Plot No. 35, East: Society Road, West : Plot No. 23.
2.	Mr. Sachin Murlidhar Patil & Mrs. Rinika Sachin Patil	29.11.2022 Rs. 17,02,121/- as on 29.11.2022 + unapplied interest from 29.11.2022 + Legal & Other Expenses	All that piece and parcel of immovable property bearing Plot No. 180, Admeasuring about 72.00 Sq. Yards i.e. 60.20 Sq. Mtrs. (after K.J.Paid plot is identified as Block No. 148/180 admeasuring about 60.28 Sq. Mtrs. Alongwith undivided proportionate share in the common roads and COP of the said society of Harikrushna Residency" situated on the said land bearing Block No. 148; Revenue Survey Nos. 115 of Village; Bagumara, Taluka : Palsana, District : Surat; Property in the name of Mr. Sachin Murlidhar Patil & Mrs. Rinika Sachin Patil. Bounded by :- North : Plot No. 179, South : Plot No. 181, East : Plot No. 171, West : Society Road.

**Date :** 15.10.2023  
**Place :** Surat  
**Authorised Officer, Bank of Baroda**

**Rajkot Nagarik Sahakari Bank Ltd. (Multistate Scheduled Bank)**  
**Possession Notice (For Immovable Property)**

**R.O. & H.O. : "Arvindbhai Maniar Nagarik Sevayal", 150' Ring Road, Nr. Raiya Circle, Rajkot. Ph. 2555716**

Whereas, The undersigned being the authorized officer of Rajkot Nagarik Sahakari Bank Ltd., H.O. Rajkot under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Section 13(2) and in exercise of powers conferred under the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 14/03/2023 by Regd.A.D. Post calling upon the borrower **Bhindora Chandulal Nanjibhai, Bhindora Urmilaben Chandulal** to repay the amount mentioned in the notice being **Rs.3,21,470.00 (Rupees Three Twenty One Thousand Four Hundred Seventy Only)** and interest thereon due from 01/03/2023 within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower, guarantors and the public in general that the undersigned has taken possession of Property described herein below on **15/10/2023** through the Court Commissioner, in pursuance of the Order **DI.22.09.2023** issued by the Hon. Chief Judicial Magistrate Rajkot under section 14 of the SARFAESI Act-2002. The borrower in particular, the guarantors, Legal Heirs and the public in general is hereby cautioned not to deal with the following property and any dealing with this property will be subject to the charge of Rajkot Nagarik Sahakari Bank Ltd., Rajkot for an amount outstanding as on **30/09/2023, Rs.3,41,286=00 (Rupees Three Lacs Forty One Thousand Two Hundred Eighty Six Only)** + interest thereon due from 01/10/2023.

**Description of Immovable Property**

Immovable Property situated in Rajkot Dist. Sub Dist. Rajkot, Village Munjaka, Revenue. Survey No. 39 Paiki Gov. Approved T.T. Scheme No. 9 (Mota Mauva - Munjaka) F.P. No. 31/A EVSH Reserved Plot land 22885-00 Sq. Meter. Over Gujarat Government, City Development and City Housing Development Department Resolution No. Bajat/102013/46/Th, Dated 18/07/2013 in urban area, under Mukhya Mantri Gruh (Gujarat Rural Urban Housing) Scheme for LIG housing for low income people and EWS housing scheme for economically weaker Sections of Rajkot Urban Development Authority-Rajkot, EWS

**KONKAN RAILWAY CORPORATION LIMITED**  
(A Government of India Undertaking)

**NOTICE INVITING OPEN E-TENDER**

On behalf of Konkan Railway Corporation Ltd, Senior Regional Engineer, Ratnagiri is inviting Open E Tender For the following work.

1) **Name of the work:** Replacement of broken, grooved and cracked sleepers under AEN/Ratnagiri section. **Tender No: KR-RN-W-2023-24A (Second call), Dated: 18.10.2023. Estimated Cost : ₹ 23,12,935/- . EMD: ₹ 46,300/- . Last date and time of depositing of tender Online: 09.11.2023 upto 15:00 hrs.**

2) **Name of the work:** Lifting of released rails and sleepers from mid section and yards under AEN/Kankawli section. **Tender No: KR-RN-W-2023-48, Dated: 18.10.2023. Estimated Cost: ₹ 8,45,577/- . EMD: ₹ 16,900/- . Last date and time of depositing of tender Online: 09.11.2023 upto 15:00 hrs.**

3) **Name of the work:** Through deep screening of track inside tunnel under SSE/Vilwade section. **Tender No: KR-RN-W-2023-72 Dated: 18.10.2023. Estimated Cost: ₹ 81,36,489/- . EMD: ₹ 1,62,700/- . Last date and time of depositing of tender Online: 09.11.2023 upto 15:00 hrs.**

For further details, contact office of Regional Railway Manager, Office MIDC area, Mirjole, Ratnagiri. (Website: www.ireps.gov.in).

**JANASEVA SAHAKARI BANK (BORIVLI) LTD.**  
HO : 'Shivhara', Kasturba Marg No.2, Borivli (East), Mumbai - 400066  
Administrative Office: Aravali Business Centre (Phool Mahal), Sodawala School Lane, Ramdas Sutrale Marg, Borivli West, Mumbai 400092.  
Telephone No. 022- 69037941/42/43/44/45/46.

REF: SARFAESI/233-186/122/2023-24 DATE: 09/10/2023

1. Mr. Radheshyam Ramilman Yadav - Borrower & Mortgagor  
2. Mr. Pramod Radheshyam Yadav - Guarantor  
802, Khushi Residency CHS Ltd.,  
Nr. Sanghvi Nagar, Behind SBI,  
Kashimira Bhayander Road,  
Mira Road, Thane 401107.

3. Mr. Shivshankar Budhiram Pal - Guarantor  
A/202, Hema Kunj CHSL., M.I. Udyog Nagar,  
Narmada Nagar, Bhayander (E) Thane 401105.

Sir/Madam,  
Sub.: 1. Your Loan Account No. 4/233/186 with our Borivli East Branch.  
2. Notice under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as 'the Act').

1. I am the Authorized Officer under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 authorized by JANASEVA SAHAKARI BANK (BORIVLI) LTD., having its Registered Office at 'Shivhara', Kasturba Marg No.2, Borivli (East), Mumbai- 400066 and Administrative Office at 1st Floor, Aravali Business Centre (Phool Mahal), Opp. Sodawala Municipal School, Off Sodawala Lane, Ramdas Sutrale Marg, Borivli (West), Mumbai - 400092 and having one of its Branch at Shivhara Building, Kasturba Road No. 2, Borivli East, Mumbai 400066 (hereinafter referred to as the 'said Bank').

2. At your request, you have been granted financial assistance by the said Bank through its Branch at Borivli (East) in terms of Term Loan of Rs.53,00,000/- (Rs. Fifty Three Lakhs Only) bearing a/c. no. 4/233/186 as per the said Bank's sanctioned Letter dated 01/12/2021. The above said credit facility was sanctioned and disbursed against the various assets creating security interest thereon in favor of the Bank.

3. The relevant particulars of the said credit facility is shown in Schedule 'A' attached hereto. The security agreements / documents executed by you and others in respect of security interest relating to movable & immovable properties are shown in Schedule 'B' attached hereto. You have availed financial assistance with an undertaking for repayment of the said financial assistance in terms of the said agreements / documents.

4. You the no. 1 have created Registered Mortgage by deposit of title deeds of the immovable property, more particularly described in Schedule 'B' attached hereto.

5. The relevant particulars of the secured assets are specifically stated in Schedule 'C' attached hereto.

6. You have also acknowledged subsistence of the liability in respect of the aforesaid credit facility by executing confirmation of balances, acknowledgement of debts and securities or part payment made from time to time and other documents executed from time to time. Consequently to the default committed by you in repayment of Principal debts and interest thereon the operation of and conduct of the above said financial assistance / Term Loan has become irregular and the debt has been classified as **Non Performing Assets since 20/06/2023** in accordance with the directives / guidelines relating to assets classification issued by the Reserve Bank of India.

7. Now, the Bank hereby calls upon you the principal borrower/mortgagor through me u/s. 13(2) of the said Act by issuing this notice to discharge in full your liabilities stated hereunder to the said Bank within 60 days from the date of receipt of this notice. Your outstanding liability (in aggregate) due and owing to the Bank is **Rs. 53,59,700/- (Rs. Fifty Three Lakhs Fifty Nine Thousand Seven Hundred only)** as on 30/09/2023 and further interest thereon. You are also liable to pay further interest as per the guidelines issued by the Reserve Bank of India from time to time on the aforesaid amount together with incidental expenses, costs, charges, penal interest, etc. The present rate of interest applicable to your Term Loan Facility Account No. 2/233/186 is @ 8.75% p.a. You are also bound and liable to pay the penal interest of 4% per annum over and above the present rate of interest as you have committed default in repayment of the said loan amount.

8. If you fail to repay the Bank the aforesaid amount of Term Loan A/c No. 2/233/186 sum of **Rs. 53,59,700/- (Rs. Fifty Three Lakhs Fifty Nine Thousand Seven Hundred only)** as on 30/09/2023 with further interest and incidental expenses, costs as stated above in terms of this notice u/s. 13(2) of the Act, the Bank will exercise all or any of the rights detailed under Sub-Section (4) of Section 13 and under other applicable provisions of the said Act.

9. You are also put on notice that in terms of Sub-Section (13) of Section 13, you shall not transfer by sale, lease or otherwise the said secured assets detailed in Schedule 'C' of this notice without obtaining written consent of the Bank.

10. The Bank reserves its right to call upon you to repay the entire liabilities under the said loan account that may arise hereafter as well as other contingent liabilities.

11. This notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings as it deems necessary under any applicable provisions of law.

12. You are free to take inspection of the security documents and the statement of account maintained by the Bank relating to your above loan accounts with a prior appointment.

Yours faithfully,  
Sd/-  
(Sachin V. Ranavase)  
Authorized Officer

**SCHEDULE 'C'**  
**DETAILS OF PROPERTIES**

ALL THAT PIECE AND PARCEL of Flat No.802, adms.58.82 Sq.mtrs Carpet area, 8th Floor, Khushi Residency Co-operative Housing Society Ltd., Near Sanghvi Nagar, Behind SBI Bank, Kashimira Bhayander Road, Mira Road (East), Thane - 401107, having Society Registration No.TNA/TNA/HSG(TC)31528/Year 2018-19, in the Old Survey No.165, New Survey No.36, Hissa No.2 of Village - Mira Gaon, Taluka & Dist. Thane, within the limit of Mira-Bhayander Municipal Corporation.

Note : For schedules and more details visit www.janasevabank.in

**Bank of India**  
Relationship beyond banking

Asset Recovery Management Branch,  
Bank of India Building, First Floor, 28, S. V. Road,  
Andheri (W), Near Andheri West Railway Station,  
Mumbai - 400058. Tel No. - 26210406 / 07.  
Email: asset.mnz@bankofindia.co.in

**CORRIGENDUM**

For E Auction Sale Notice published in Free Press Journal & Nav Shakti on 27.09.2023 for Auction dated 25.10.2023 in accounts of **M/s. Sunrise Copper Pvt. Ltd.** Sr. No. 4, Property No. 3, Godown at 18, Ground Floor, Khanderav Compound, Survey No. Hissa No.166/1 (Paiki) of Rehnal Village Bhiwandi, Dist. Thane BUA- 2820 sq. ft. (Physical Possession)  
E-auction Sale of above property stands withdrawn with immediate effect.  
All other terms & Conditions of the Auction Notice continue & remain the same.  
Date : 19.10.2023  
Place : Mumbai  
Sd/-  
Authorized Officer, Bank of India

IAPMD Department, Zonal Office Mumbai  
1st Floor, National Business Centre, Bandra  
Kurla Complex, Bandra (E), Mumbai-400098  
CIN: L65110JK1938SGC000048

**E-AUCTION NOTICE**  
(For sale of Immovable Mortgaged Properties under the SARFAESI Act, 2002)  
[Refer Proviso to rule 8(6)]

Notice is hereby given to the public in general and to the Borrower(s)/Mortgagor(s)/Guarantor(s) in particular that the below mentioned property mortgaged to **Jammu & Kashmir Bank Ltd., Branch Office Versua Mumbai**, as security for the Secured Loan facility/ies extended in favour of **Mr. Raj Kumar Namdev Dange S/o. Namdev Dange R/o. 1/10, Dange Niwas, S.N.Dube Marg, Kokripada, Dahisar(E) Bombay Maharashtra 400068**, the possession of which has been taken by the Authorized officer of the bank under Section 13(4) of the SARFAESI Act, will be sold through E-auction on "AS IS WHERE IS", "AS IS WHAT IS", "WHATSOEVER THERE IS" and "NO COMPLAINT / NO RECOURSE BASIS" basis on 18-11-2023, for recovery of **Rs.35,48,846.97 (Rupees Thirty Five Lacs Forty Eight Thousand Eight Hundred Forty Six & Paise Ninety Seven Only)** outstanding as on 30.09.2023 (Excluding interest from 01.10.2023 and other expenses from 01.01.2022), due to Jammu and Kashmir Bank, Versua Mumbai Branch, Secured Creditor, with further interest and charges due to, secured creditor, from Viz: 1. **Mr. Raj Kumar Namdev Dange S/o. Namdev Dange R/o. 1/10, Dange Niwas, S.N.Dube Marg, Kokripada, Dahisar(E) Bombay, Maharashtra-400068.** The specific details of the property/ies intended to be put on sale through e-auction mode are enumerated below: Flat No. G/002, "A" Wing Ground Floor "Royal Crest Co-operative Housing Society" Revenue Beverly Park Mira Bhayander Road (East) Thane-401107

Reserve Price	Rs.39,05,000/-
EMD Amount	Rs.3,90,500/-
Bid incremental amount	Rs.1,00,000/-
Last Date & Time of submission of Bid, Earnest Money Deposit (EMD) and Documents	16-11-2023 upto 4:00 PM
Earnest Money Deposit (EMD) by Other Remittance/s details/ RTGS to Account Number	Jammu And Kashmir Bank Ltd Branch Office: Versua IFSC: JAKA0VARSUA Account No: 0445072000000001 Account Name: RTGS Inter Bank Receipts
Date and time of e-auction	18-11-2023 from 02:30 PM to 03:30 PM

The bid document/format containing full details of the property and all the terms and conditions can be downloaded from, "http://sarfaesi.auctiontiger.net" & "http://jkbank.com" and bid can be submitted on the website "http://sarfaesi.auctiontiger.net" (for technical assistance contact person Ram Sharma -9978591888, Contact no. 079-68136880/68136837 Mob: +91 9265562821/18 email: support@auctiontiger.net). For any property related query may contact Branch Manager Versua Mumbai, Mr. Nisar Ahmad Bhat (Cell# +91-9596248471, Landline: 022-66954648) Email: varsua@jkbmail.com. This publication is also 30 days' notice in terms of Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 to the borrowers/mortgagors/guarantors of the above said loan accounts to pay the total outstanding of loan along with the interests and expenses before the date of auction, failing which the property will be auctioned and balance if any along with interests and expenses will be recovered from them.

Date: 18-10-2023  
Place: Mumbai  
Sd/-  
Authorized Officer,  
Jammu & Kashmir Bank Ltd.

**GOVERNMENT OF MAHARASHTRA**  
Urban Development Department  
Madam Kama Marg, Hutatma Rajguru Chowk,  
Mantralaya, Mumbai-400 032  
Date :- 17 October, 2023

**Public Notice**  
No. TPS-1823/UOR-54/2023/CR.97/2023/UD-13

The Government of Maharashtra vide notice bearing No. TPS-1823 UOR-54 2023 CR.97/2023 UD-13, dated 22/09/2023 as published a notice for inviting objections and or suggestion from the general public regarding the proposed Modification under section 37 (1AA) of the Maharashtra Regional and Town Planning Act, 1966 in Sanctioned Unified Development Control and Promotion Regulations in order to make the provisions of the said regulations in consonance with provisions of the New Information Technology and Information Technology Enabled Services Policy of Maharashtra State-2023 and to make applicable the provisions regarding Information Technology and Information Technology Support Services in the sanctioned Unified Development Control and Promotion Regulations For the Pune Metropolitan Region. The aforesaid notice along with Schedule-A is available in the offices of (1) The Divisional Joint Director of Town Planning, Konkan / Pune Nashik Nagpur Amravati / Aurangabad. (2) The Commissioner, All concerned Municipal Corporations. (3) The Collectors, All Districts. (4) The Metropolitan Commissioners. All Metropolitan Regions Development Authorities. (5) Office of the Managing Director, CIDCO. (6) Office of the Vice Chairman and Managing Director, Maharashtra Airport Development Company Ltd., (7) The Chief Executive Officer, Kolhapur Urban Area Development Authority, Kolhapur. (8) All Special Planning Authorities New Town Development Authorities. (9) The Chief Executive Officer, All Zilla Parishads. (10) The Chief Officers, All Municipal Councils / Nagar Panchayats and also available on Government website www.maharashtra.gov.in (Acts / Rules) for inspection General Public.

The Concerned Divisional Joint Director of Town Planning is appointed as an 'Officer' to hear the person / persons filling objection / suggestions on the aforesaid modification. Objections and / or suggestions if any on the aforesaid modification in the sanctioned Unified Development Control and Promotion Regulations shall be addressed to the concerned Divisional Joint Director of Town Planning within a period of 1 (one) month from the said Officer and Director of Town Planning, Maharashtra State, Pune will take decision of approval of the aforesaid modification as per section 37(1AA)(c) of the said Act.

Sd/-  
(Dr. Pratibha Bhadane)  
Joint Secretary, Urban Development Department  
DGIPR 2023-24/4274

**Navi Mumbai Municipal Corporation**

Engineering Department  
Re-Tender Notice No. NMMC/CE/287/2023-2023

Name of Work :- Comprehensive Contract for Operation and Maintenance of 100 MLD Sewage Treatment Plant based on SBR (C-Tech) Technology at Sector-18, Vashi, Navi Mumbai.

Estimated Cost (Rs.) :- B-2

For further details and information required in respect of above Tender, please visit to website <https://nmmc.etenders.in>

sign/-  
City Engineer  
NMMC PR Adv no./820/2023  
Navi Mumbai Municipal Corporation

**CORRIGENDUM**  
Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No-B3, WIFIT Park, Wagle Industrial Estate, Thane, Maharashtra- 400604

This is with reference to the captioned SARFAESI 13 (2) Notice dated August 31, 2020 (hereinafter referred to as 'the said Notice') towards your aforementioned Home loan Account no. **QZKLY00005007220** in the borrower name **Kailash Shobhit Vishwakarma** with ICICI Bank Ltd., we wish to mention that inadvertently and unintentionally Property address & admeasuring an area of is mistakenly mentioned Flat No.103, 1st Floor, K-1 Wing, Lok Amber Chsl, Next to Lok Nagari, MIDC Road, Ambernath East, Dist. Thane Maharashtra-421501. Instead of Flat No.103, 1st Floor, K-1 Wing, Lok Amber Chsl, Next to Lok Nagari, MIDC Road, Survey No 93, 100, 101, 102, 103, 104, 105 (part), 107 and 108 (part), Hissa No 1, Village Ambernath, Ambernath East, Dist. Thane Maharashtra- 421501 (admeasuring area 550 sq.ft Built Up area). Therefore request you to please read it of Flat No.103, 1st Floor, K-1 Wing, Lok Amber Chsl, Next to Lok Nagari, MIDC Road, Survey No 93, 100, 101, 102, 103, 104, 105 (part), 107 and 108 (part), Hissa No 1, Village Ambernath, Ambernath East, Dist. Thane Maharashtra-421501 (admeasuring area 550 sq.ft Built Up area). All other details mentioned in the said SARFAESI 13 (2) Notice will remain same.

We sincerely regret the inconvenience caused to you in this regard.

Date : October 19, 2023  
Place : Maharashtra  
Sd/-  
Authorized Officer  
ICICI Bank Limited

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF APODIS HOTELS AND RESORTS LIMITED

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	Apodis Hotels And Resorts Limited
2. Date of incorporation of corporate debtor	08/05/2008
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U55101MH2008PLC200363
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 408, 4th floor, Metro Avenue pereira Hill Road, Andheri Kurla Road, Andheri East, Airport (Mumbai) Mumbai Maharashtra, India, 400099
6. Insolvency commencement date in respect of corporate debtor	CIRP order pronounced & communicated on 17/10/2023
7. Estimated date of closure of insolvency resolution process	14.04.2024 (180 days from the intimation of order to IRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name-IP: Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) Registration Number- IBSBI/IPA-001/PP-P01456/2018-19/12272
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address-001, Shivranjani Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) Email: ip.meghaagraval@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Synergy Insolvency Professionals LLP Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. E-Mail: cip.apodis@gmail.com
11. Last date for submission of claims	31/10/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	NA
14. a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **Apodis Hotels and Resorts Limited** (order dated 17.10.2023, order communicated on 17.10.2023). The creditors of **Apodis Hotels and Resorts Limited**, are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
IP Megha Agrawal  
Interim Resolution Professional  
For Apodis Hotels and Resorts Limited  
IBBI/IPA-001/PP-P01456/2018-19/12272  
Registration Number- IBSBI/IPA-001/PP-P01456/2018-19/12272  
AFA valid up to - 02.10.2024  
Email: cip.apodis@gmail.com

Registered address:- 001, Shivranjani Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012.  
Email: ip.meghaagraval@gmail.com

**मराठी मनाचा आवाज**

नवशक्ति

www.navshakti.co.in

**PUBLIC NOTICE**

It is hereby informed that we, Mr. Ravindra Poshetty Adagatta and Mrs. Aruna Ravindra Adagatta pursuant to Affidavit dated 12th October 2023 have disowned our son Mr. Vinay Ravindra Adagatta and daughter-in-law Mrs. Radhika Vinay Adagatta (daughter of Talla Tirupathi) from all our immovable properties all over India because of their mental harassment, tortures, Acts, Deeds, Behavior and inhuman conduct towards us. Therefore, we would have no concern and relationship with our son Mr. Vinay Ravindra Adagatta and daughter-in-law Mrs. Radhika Vinay Adagatta (daughter of Talla Tirupathi) henceforth in any manner of whatsoever nature.

Date: 19.10.2023  
Sd/-  
Mr. Ravindra Poshetty Adagatta  
Mrs. Aruna Ravindra Adagatta

**Thane Municipal Corporation, Thane**  
PUBLIC WORKS DEPARTMENT  
CORRIGENDUM

Thane Municipal Corporation, public works department had published tender notice no. TMC/PRO/ PWD/ HQ/776/2023-24 dated 12.10.2023 for Eight (08) works 'Under Special Government Fund'. The said tender notice is cancelled due to technical reasons. TMC/PRO/PWD-Lok/809/2023-24 SD/-  
Dt. 18.10.2023 Executive Engineer,  
Pls visit our official web-site Thane Municipal Corporation  
[www.thanecity.gov.in](http://www.thanecity.gov.in)

**NASHIK MUNICIPAL CORPORATION, NASHIK**  
ELECTRICAL MECHANICAL DEPARTMENT

Nashik Municipal Corporation E-Tender No.18 (2023-24) invites bids for one work. The detailed tender notice & tender document would be available on [www.mahatenders.gov.in](http://www.mahatenders.gov.in) from 19/10/2023 to 02/11/2023.

Sd/-  
(Avinash Dhanait)  
Superintending Engineer  
Electrical-Mechanical Department  
झाडे लावा, झाडे जगवा  
Nashik Municipal Corporation

**PUBLIC NOTICE**

This is to inform that proposed residential project 'Tokyo Bay' at Survey Numbers 201/B, 202/B/1/B, 202/B/2, 219, 211/A, 221, 225, 23/21, 23/3/1, 23/4 at village Vadavali, Thane (West), Taluka and District Thane, State: Maharashtra by Sai Pushp Enterprises, having address Puraniks One, Kanchar Pushp, Near Suraj Water Park, Kavesar, Ghodbunder Road, Thane (West) - 400607, Maharashtra has been accorded Expansion/Amendment in Environmental Clearance (EC Identification No. - EC230383MH167934 File No. - SIA/MH/INFRA2/409293/2022 Date of Issue EC - 11/10/2023). Copies of clearance letter are available with the Maharashtra State Pollution Control Board and may also be seen at website: <http://parivesh.nic.in>.

Sai Pushp Enterprises  
Puraniks One, Kanchar Pushp,  
Near Suraj Water Park, Kavesar,  
Ghodbunder Road, Thane (W) - 400607, Maharashtra

**1st Recall Notice**

Vasai Virar City Municipal Corporation invites e-bids from eligible bidders for Selection of a System Integrator and operator for Implementation and operations of Integrated Software Solution for Municipal Services at **VASAI VIRAR CITY MUNICIPAL CORPORATION**

Sr. No.	Activity/Milestone	Date/Place/Amount
1	Tender Document downloads and bid submission	Dated: 19/10/2023 To 05:00 PM Dated: 25/10/2023 at 03.00 PM
2	Technical Bid opening date & time	Dated: 26/10/2023 at 03.00 PM
3	Website for downloading & submitting tender document, corrigendum's addendums etc	<a href="https://mahatenders.gov.in">https://mahatenders.gov.in</a>

Sd/-  
(Sameer Bhumkar)  
Deputy Commissioner (IT Dept)  
Vasai Virar City Municipal Corporation

जावक क्र.: च.वि.श.म./मां.त./२००/२३-२४  
दिनांक: १८/१०/२०२३

**AAVAS FINANCIERS LIMITED**  
(Formerly known as Au HOUSING FINANCE LIMITED) (CIN:L65922RJ2011PLC034297)  
Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020

**POSSESSION NOTICE**

Whereas, The undersigned being the Authorised Officer of **AAVAS FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the dates mentioned as below.

The borrower and Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the **AAVAS FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED")** for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
PRASHANT KRUSHNA THERADE, Mrs. VAISHNAVI PRASHANT THERADE (A/c No. JLNCH03520-210157865 & LNCHL04321-220210661)	8 Aug 23 ₹ 555483/- ₹ 243109/- 7 Aug 23	FLAT NO. 304, SECOND FLOOR, SAI DARSHAN APARTMENT, GAT NO.285/B, AT-SAWARDE, TAL- CHIPLUM, RATNAGIRI, MAHARASHTRA Admeasuring 600 Sq. Ft.	Symbolic Possession Taken on 14 Oct 23

Place : Jaipur Date: 19-10-2023  
Sd/-  
Authorized Officer Aavas Financiers Limited

**BHARAT CO-OPERATIVE BANK (MUMBAI) LTD.**  
(MULTI-STATE SCHEDULED BANK)  
Central Office : "Marutagiri", Plot No. 13/9A, Sonawala Road, Goregaon (East), Mumbai-400063. Tel. : 61890134 / 61890083.

**POSSESSION NOTICE**

WHEREAS The Authorised Officer of Bharat Co-operative Bank (Mumbai) Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices as dated below calling upon the borrowers to repay the amount mentioned in the notices along with further interest/charges thereon within 60 days from the date of receipt of the said notices.

The said borrowers having failed to repay the amount, notice is hereby given to the said borrower and the public in general that the undersigned in execution of Orders as mentioned below has taken Physical Possession of the properties described herein below in exercise of powers conferred under section 13(4) of the said Act read with Rule 9 of the said Rules.

The said borrowers in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of Bharat Co-operative Bank (Mumbai) Ltd. for an amount as mentioned below along with further interest/charges thereon.

Sr. No.	Name of the borrower	Date of Demand Notice & Outstanding Amount	Description of Property	Order Details
1.	Mr. Javedali Abidali Shaikh, Prop. of M/s. Afiya Enterprises	22.09.2021 Rs. 27,70,703.00 as on 29.08.2021 with further interest/charges thereon	Gala No.107, admeasuring 649 sq.ft carpet area on the First Floor of Building No. 19 known as "HDIL Industrial Park" constructed on land bearing Survey No.138(251), Hissa No.13 (Part) of Village Chandansar situated Besides Laxmi Parkes, Virar (East), Taluka Vasai, District Palghar - 401 303, owned by Mr. Javedali Abidali Shaikh and bounded by : East: Road, West:Building No.18, North:Building No.16, South:Open Space (Physical Possession taken on 13.10.2023)	17.08.2022 Additional District Magistrate, Palghar Order passed by
2.	Mr. Subodh Dattaram Pawar, Prop. of M/s.Sarthak Trading Co.	11.02.2022 Rs.43,08,072.00 together with interest/charges thereon	Flat No.1, admeasuring 37.17 sq. meters equivalent to 400 sq.ft built up area, Shop No.G-1, admeasuring 23.23 sq. meters built up area on the Ground Floor of Shree Sadguru Co-operative Housing Society Ltd., constructed on land bearing Plot No.A-194, Sector 20 of Village Nerul (G.E.S.), situated at Nerul (West), Navi Mumbai, District Thane - 400 706 along with share, rights, title & interest in the capital of the Society under Share Certificate No.01, owned by Mr.Subodh Dattaram Pawar and bounded by: East: Mahatma Sadan Building, West:Residence Building, North: Sadguru Building, South: Himjini Society (Physical Possession taken on 16.10.2023)	26.04.2023 Order passed by Chief Judicial Magistrate, Thane

Date : 19.10.2023  
Place : Palghar, Thane  
Sd/-  
Authorised Officer

**JANA SMALL FINANCE BANK** (A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

Regional Branch Office: Shop No.4 & 5, Ground Floor, Indiabulls Mint Gladys Alvares Road, Hiranandani Meadows, Pokhran Road, Thane West-400610.

**E-AUCTION NOTICE**

**PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISIO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.**

The undersigned as authorised officer of Jana Small Finance Bank Limited has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that online auction (e-auction) of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" on the date as prescribed as here under.

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Present Outstanding balance as on 16.10.2023	Date & Time of Inspection of the property	Reserve Price in INR	Earnest Money Deposit (EMD) in INR	Date and Time of E-Auction	Last date TIME & Place for submission of Bid
1	33409440000291	1) Sinkrella Michael Remedies, 2) Sinkrella Micheal Remedies, 3) Suedesh Govinda Pujari	19.04.2022	05.07.2022	Rs.7,48,853/- (Rupees Seven Lakh Forty Eight Thousand Eight Hundred Fifty Three Only)	03.11.2023 09:30 AM to 05:00 PM	Rs.6,75,000/- (Rupees Six Lakh Seventy Five Thousands Only)	Rs.67,500/- (Rupees Sixty Seven Thousand Five Hundred Only)	20.11.2023 @ 11:30 AM	18.11.2023 Before 05.30 PM Jana Small Finance Bank Ltd., Shop No.4 & 5, Ground Floor, Indiabulls Mint Gladys Alvares Road, Hiranandani Meadows, Pokhran Road, Thane West-400610

Details of Secured Assets: All that piece and parcel of the House No.32/539/1, Area Admeasuring 360 Sq.ft in Kasar Ali, Gandhi Chauk Sopara, Thane-401020 and within the Local Limits of Thane Municipal Corporation.

The properties are being held on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and the E-Auction will be conducted 'On Line'. The auction will be conducted through the Bank's approved service provider M/s. 4 Closure at the web portal <https://bankauctions.in> & [www.foreclosureindia.com](http://www.foreclosureindia.com). For more information and For details, help, procedure and online training on e-auction, prospective bidders may contact M/s. 4 Closure; Contact Mr. Bhaskar Naidu Contact Number: 8142000809/ 814200061. Email: info@bankauctions.in / subbarao@bankauctions.in

For further details on terms and conditions to take part in e-auction proceedings and any for any query relating to property please contact Jana Small Finance Bank authorized officers Mr. Kaushik Bag (Mob No.7

